

please be included in the next week's agenda :

1. The Central Government should withdraw without delay the notification of the Forest Department (Environment) having no clear definition of forest.
2. The Central Government should direct the Government of Rajasthan to withdraw Public Trusts Act.

DR. LAXMINARAYAN PANDEYA (Mandsaur) : Sir, the following items may please be included in the next week's agenda :

1. Violation of the Central directives and spreading pollution by the chemical industries like Sajjan Chemicals, Jayant Vitamins and Troy Star situated in different districts mainly Ratlam, Shajapur, Vidisha etc. of Madhya Pradesh, thus causing risk to the lives of lakhs of citizens and creating a situation for the people to migrate to other places.
2. Keeping in view the textile mills becoming continuously sick and thus creating crisis for the textile industry in the country and rendering lakhs of labourers unemployed, the Government should review the textile policy in the interest of the nation.

SHRI SHIVRAJ SINGH CHAUHAN (Vidisha) : Sir, the following items may be included in the next week's agenda :

1. Reviewing the situation regarding the threat created to the public life due to water and air pollution caused by industries in Bhopal, Raisen and Vidisha districts of Madhya Pradesh.
2. The matter regarding the proposal to provide STD facility by the Com-

munication Department in all the district headquarters of Vidisha, Raisen, and Sihore districts of Madhya Pradesh.

SHRI SANTOSH KUMAR GANGWAR (Bareilly) : Sir, the following item may please be included in the next week's agenda :

- (1) Immediate announcement to issue the licences for setting up sugar mills in 50 places of Uttar Pradesh should be made as per the need of these places.
- (2) The Government should assure to set up an Electronic Exchange having the capacity of ten thousand Lines in Bareilly (Uttar Pradesh) which happens to be a major industrial centre.

14.45 hrs

JOINT COMMITTEE ON CONSTITUTION (EIGHTIETH AMENDMENT BILL—

MOTION FOR EXTENSION OF TIME FOR PRESENTATION OF REPORT

[English]

SHRI PAWAN KUMAR BANSAL (Chandigarh) : Sir, I beg to move :

"That this House do extend up to the 20th August, 1993, the time for presentaion of the report of the Joint Committee on the Bill further to amend the Constituion of India."

MR. DEPUTY SPEAKER : The question is :

"That the House do extend up to the 20th August, 1993, the time for presentaion of the report of the Joint Committee on the Bi'l further to amend the Constitution of India".

*The motion was adopted.*

14.46 hrs.

JOINT COMMITTEE ON REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL—

MOTION FOR EXTENSION OF TIME FOR PRESENTATION OF THE REPORT.

[English]

SHRI PAWAN KUMAR BANSAL (Chandigarh) : Sir, I beg to move :

"That this House do extend up to the 20th August, 1993, the time for presentation of the report of the Joint Committee on the Bill further to amend the Representation of the People Act, 1951".

MR. DEPUTY SPEAKER : The question is :

"That this House do extend up to the 20th August, 1993, the time for presentation of the report of the Joint Committee on the Bill further to amend the Representation of the People Act, 1951".

*The motion was adopted.*

14.47 hrs.

BUSINESS ADVISORY COMMITTEE THIRTY-FIRST REPORT

[English]

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM) : Sir, I beg to move :

"That this House do agree with the Thirty-first Report of the Business Advisory Committee presented to the House on the 12th August, 1993".

MR. DEPUTY SPEAKER : The question is :

"That this House do agree with the Thirty-first Report of the Business Advisory Committee presented to the House on the 12th August, 1993".

*The motion was adopted.*

14.49 hrs.

NATIONAL COMMISSION FOR SAFAI KARAMCHARIS BILL—Contd.

[English]

MR. DEPUTY SPEAKER : The House will now take up further discussion on the National Commission for Safai Karamcharis Bill. Before I call Shri Mangalal Prem I want to make a request to the whips of the respective parties to kindly send the names of the speakers. Frequent sending of lists may disturb the entire system. I request for their cooperation. The time allotted for this is two hours.

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM) : Sir, I have a request to make to this House. It is up to the House to consider it. I may request the House that as this is a very important Bill, we would be extremely obliged if the House considers whether it could pass the Bill today as the Government feels that if it could be passed today, may be, the other House also could be approached today itself and we could pass it in this week. Otherwise it will spill over to next week. We will be grateful if this proposal could be considered.

MR. DEPUTY SPEAKER : The hon. Minister has made a request. It is upto us to cooperate with him.